

Central Administrative Tribunal, Principal Bench

O.A.No.2275/94 with
M.A.No.2470/96

Hon'ble Dr. A.Vedavalli, Member(J)
Hon'ble Shri R.K.Ahooja, Member(A)

(A)

New Delhi, this 2nd day of June, 1997

1. Shri R.S.Sah,
s/o Abhi Chand Sah
r/o H-264, Kali Bari Marg
New Delhi - 110 001.
2. Shri Partap Rai
s/o Shri Ram Singh
r/o C-1/357, Yamuna Vihar
Delhi - 110 053.
3. Shri H.L.Ahuja,
s/o Shri Bhagwan Das Ahuja
r/o C-166, Hanuman Road
New Delhi - 110 001.
4. Smt. Amar Kanta Khanna
w/o Shri S.P.Khanna
28, New Lahore Colony
Shastri Nagar
Delhi - 110 031.

... Applicants

(By Shri K.L.Bhandula, Advocate)

Vs.

1. Union of India through
Ministry of Water Resources
Shram Shakti Bhawan
New Delhi - 110 001.
2. The Chairman
Central Water Commission
Sewa Bhawan, R.K.Puram
New Delhi - 110 066.

... Respondents

(By Shri V.S.R.Krishna, Advocate)

O R D E R(Oral)

Hon'ble Dr. A.Vedavalli, Member(J)

Heard.

Both the learned counsel for the parties agreed that the OA and MA can be disposed of with a direction to the respondents to consider the representations given by the applicants dated 18.6.1996, etc. (Annexure-II-^{colly} to MA No.2470/96) on merits and in the light of the Hon'ble Supreme Court's order dated 07.12.1995 in Civil Appeal No.NIL arising out of SLP(Civil) No.7237 of 1994,

B.D.Verma Vs. Union of India (Annexure-I to MA No.2470/96) and dispose of all the representations of the applicants by a detailed and speaking order within a period of three months from the date of receipt of a copy of this order under intimation to the applicants. We direct accordingly.

2. OA and MA stand disposed of accordingly. No costs.

~~Reddy~~
(R.K.AHOOJA)
MEMBER(A)

/rao/

A Vedavalli
(DR. A. VEDAVALLI)
MEMBER(J)

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